

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BRAHMAPUTRA TMT BARS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Brahmaputra TMT Bars Private Limited
2.	Date of incorporation of corporate debtor	25/04/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Shillong
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27310AS2005PTC007713
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No 19, 2nd floor Vrindavan market, S J road, Athgaon Guwahati-781001 Assam
6.	Date of closure of Insolvency Resolution Process	13 th October, 2023
7.	Liquidation commencement date of corporate debtor	13 th October, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Meena Sureka IBBI/IPA-001/IP-P01422/2018-2019/12163
9.	Address and e-mail of the liquidator, as registered with the Board	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal ipmeenasureka@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Central Plaza, 6 th Floor, Room No. H, 41, B. B. Ganguly Street, Kolkata- 700 012, West Bengal cirp.btbpl@gmail.com
11.	Last date for submission of claims	12/11/2023

Notice is hereby given that the National Company Law Tribunal, Guwahati Bench has ordered the commencement of liquidation of **Brahmaputra TMT Bars Private Limited** on **13th October 2023**.

The stakeholders of **Brahmaputra TMT Bars Private Limited** are hereby called upon to submit their claims with proof on or before **12th November, 2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 16/10/2023

Place: Kolkata




Meena Sureka
Liquidator of Brahmaputra TMT Bars Private Limited
Regn. No.: IBBI/IPA-001/IP-P01422/2018-2019/12163
AFA Valid upto 13.12.2023

TUESDAY ■ OCTOBER 17, 2023

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Sd/-
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Regn. No.: IBBI/IPA-001/IP-P01422/2018-2019/12163
AFA Valid upto 13.12.2023

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of this land, for its people

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আমাৰ অসম

গুৱাহাটী □ মঙলবাৰ □ ২৯ আশ্বিন ১৯৪৫ শক □ ১৭ অক্টোবৰ ২০২৩ □ সপ্তবিংশ বছৰ □ সংখ্যা ১৭৮ □ মূল্য ₹ ৯.০০ টকা ★

২ আমাৰ অসম

খৰ্চ ৪		
বাণিজ্যিক ঘোষণা		
(ভাৰতীয় টেলিফোন আৰু টেলিগ্ৰাফ বোর্ডৰ বিধি ১২) (টেলিফোন সমাধান প্ৰক্ৰিয়া) বিধি, ২০১৩ ব্ৰহ্মপুৰ ডিএমটি বালু গাইডেণ্ট নিমিট্ৰন পাবলিকাইসকলৰ মনোযোগত আৱৰ্ণপত্ৰ		
ক্রম সং.	বিৱৰণ	সংক্ষেপ
১	আবেদনকাৰীৰ নাম	ব্ৰহ্মপুৰ ডিএমটি বালু গাইডেণ্ট নিমিট্ৰন
২	আবেদনকাৰীৰ পতা	১৪/১৪/১১১৪
৩	আবেদনকাৰীৰ নাম আৰু আবেদনকাৰীৰ নাম	আবেদনকাৰীৰ নাম
৪	আবেদনকাৰীৰ নাম আৰু আবেদনকাৰীৰ নাম	U27310AS2006PTC007713
৫	আবেদনকাৰীৰ নাম আৰু আবেদনকাৰীৰ নাম	নাম নং ১২, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪
৬	টেলিফোন প্ৰক্ৰিয়াৰ নাম	১৪/১৪/১১১৪
৭	আবেদনকাৰীৰ নাম আৰু আবেদনকাৰীৰ নাম	১৪/১৪/১১১৪
৮	আবেদনকাৰীৰ নাম আৰু আবেদনকাৰীৰ নাম	নাম নং ১২, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪
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১০	আবেদনকাৰীৰ নাম আৰু আবেদনকাৰীৰ নাম	নাম নং ১২, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪
১১	আবেদনকাৰীৰ নাম আৰু আবেদনকাৰীৰ নাম	নাম নং ১২, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪, ১৪/১৪/১১১৪